

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 2402/92

✓ A

New Delhi, this the 17th day of February, 1999

HON'BLE SHRI S.R.ADIGE, VICE CHAIRMAN(A)
HON'BLE SHRI T.N.BHAT, MEMBER (J)

Shri Sulekh Raj Sharma,
s/o Late Shri Harnam Das Pandit,
C-320, Vikaspuri,
New Delhi.
(By Advocate : Shri PTS Murthy)

Versus

1. Union of India through

The Secretary,
Ministry of Labour,
Shram Sakti Bhawan,
Rafi Marg, New Delhi.

2. The Directorate of Employment,
3/10, Jam Nagar, House,
(Barracks or Hutsments)
New Delhi.

3. The Director,
Central Institute of Research & Training,
in Employment Service, Pusa,
New Delhi.

... Respondents
By Advocate: Shri R.V.Sinha through R.N.Singh)

ORDER (ORAL)

Hon'ble Shri S.R.Adige, Vice-Chairman (A):

We have heard the learned counsel for the parties.

After hearing for some time Shri P.T.S. Murthy, counsel for the applicant seeks permission to withdraw the O.A. Permission granted. O.A. is dismissed as withdrawn.

T.N.Bhat
(T.N.Bhat)
Member (J)
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(S.R.Adige)
Vice-Chairman(A)